



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Apr/202627/2

DATED: 12/05/2026

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Apr/202627/2 dated 12/05/2026 of Norms Committee - II for the year 2026-27 was held on 12/05/2026 under the Chairmanship of CHANDRA MISHRA, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

Sl.No.	Name and Designation of Representatives	Department
1	SHRI S.K. BHATNAGAR, CONSULTANT (SKB)	TECHNICAL CONSULTANT, DGFT

2	SHRI V.C. AGARWAL, CONSULTANT (TEC-3)	TECHNICAL CONSULTANT, DGFT
3	SHRI SHAISH KUMAR (TEC-1)	TECHNICAL CONSULTANT, DGFT
4	SHRI S.K. JAIN, CONSULTANT	DPIIT
IN ATTENDANCE:		
1	SHRI YASHWANT KUMAR SINGH , Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	ABERDARE TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00002712AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 15.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	2 / NC/2/MEET/Apr/202627/2			
Case Status	Case Approved			
Party Name	B. G. SHIRKE CONSTRUCTION TECHNOLOGY PRIVATE LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026			
HQ File Number	HQRNORM APPLY 00006767AM25			
RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:				
CASE No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	Fabricated Steel Hardware/ Structure/ Articles not elsewhere specified made out of MS CR Plates/Sheets/ Coils/ Strips(62/676 (C-676) Hot Dipped Galvanised Tension Bar/Gate Rods/Truss Rods/ Drop Rods/ Beams)	1.0 KGS	RE-ROLLABLE SCRAP OF USABLE SCRAP/BILLET CUTTINGS OR MS BILLETS/BLOOMS OR NON-ALLOY STEEL WIRE RODS	1.07 KG

			ZINC	0.03 KG
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RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	3 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	SHRI SIDHBALI ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00006257AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.03.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	4 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	MAKS TELEVORLD PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00006252AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.03.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal.

The case stands deferred.

Case No.	5 / NC/2/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	HIRA FERRO ALLOYS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00006235AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	SILICO MANGANESE (MN 65-70%, SI 15/16)	7142.86 MTS	MANGANESE ORE (44%-46%) HS CODE 26020020 MANGANESE ORE (44% OR MORE BUT BELOW 46%) Qty: 4000.00 MTS	4000.00 MTS INCLUSIVE OF 18% WASTAGE ON THE MANGANESE CONTENT IN IMPORTED MANGANESE ORE
			MANGANESE ORE (40%-43%) (HS CODE 26020030 MANGANESE ORE (40% OR MORE BUT BELOW 44%) QTY: 12000.00 MTS	9371.78 MTS INCLUSIVE OF 18% WASTAGE ON THE MANGANESE CONTENT IN IMPORTED MANGANESE ORE.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	6 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	EIS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00003970AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 12.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	7 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM REVIW00006574AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	8 / NC/2/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00289421AM22
RA File Number	13AX04000012 AM22
Licence No and Date	1311000840/17/12/2021
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	9 / NC/2/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM REVIW00001113AM26
RA File Number	07AX04000857 AM23
Licence No and Date	0711005275/19/09/2022
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	10 / NC/2/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM REVIW00001632AM26
RA File Number	07AX04000937 AM23

Licence No and Date	0711005336/27/09/2022
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	11 / NC/2/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	AVYAN PACKAGING LLP
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00004255AM24
RA File Number	09AX04000179 AM24
Licence No and Date	0911005349/06/07/2023
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	12 / NC/2/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM REVIW00000199AM27
RA File Number	03AX04001741 AM24
Licence No and Date	0311025802/27/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Note: The written recommendation as given by Technical Expert will be communicated to the applicant as well as concerned RA through email.	

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	13 / NC/2/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00006079AM24
RA File Number	13AX04000204 AM24
Licence No and Date	1311002248/06/10/2023
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	14 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM REVIW00000185AM27
RA File Number	03AX04003409 AM24
Licence No and Date	0311028178/25/10/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	15 / NC/2/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	MITUL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00007022AM24
RA File Number	05AX04002537 AM24
Licence No and Date	0511022247/24/11/2023
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	16 / NC/2/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00007943AM24
RA File Number	05AX04003161 AM24
Licence No and Date	0511023232/12/01/2024
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	17 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	TAG CORPORATION
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00008443AM24
RA File Number	04AX04001006 AM24
Licence No and Date	0411006881/08/02/2024

Norms Committee Decision:

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	18 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	CAPITAL DYEING AND KNITTING MILL
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00008656AM24
RA File Number	05AX04003677 AM24
Licence No and Date	0511024059/20/02/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	19 / NC/2/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00000414AM25
RA File Number	05AX04002114 AM24
Licence No and Date	0511025153/24/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: 1. Net weight of export item at SI.No.1 may be specified as 146.953 MT. 2. Quantity of import item at SI.No.1 (i.e. Copper Wire Rod) may be allowed as 1.01 Kgs/Kg content in the	

export item.

3. Quantity of import item at SI.No.2 (i.e. Inner Semicon) may be allowed as **1.04 Kgs/Kg** content in the export item as claimed by the firm.

4. Quantity of import item at SI.No.3 (i.e. XLPE) may be allowed as **1.04 Kgs/Kg** content in the export item as claimed by the firm.

5. Quantity of import item at SI.No.4 (i.e. Outer Semicon) may be allowed as **1.04 Kgs/Kg** content in the export item as claimed by the firm.

6. Quantity of import item at SI.No.5 (i.e. Copper Tape) may be allowed as **1.01 Kgs/Kg** content in the export item.

7. Quantity of import item at SI.No. 6 (i.e. Polyester Tape) may be allowed as **1.02 Kgs/Kg** content in the export item.

8. Quantity of import item at SI.No.7 (i.e. PVC Fillers) may be allowed as **1.04 Kgs/Kg** content in the export item as claimed by the firm.

9. Quantity of import item at SI.No.8 (i.e. Binder Yarn) may be allowed as **1.02 Kgs/Kg** content in the export item.

10. Quantity of import items at SI.No.9 &11 (i.e. PVC) may be allowed as **1.04 Kgs/Kg** content in the export item as claimed by the firm.

11. Quantity of import item at SI.No.10 (i.e. Steel Strip) may be allowed as **1.02 Kgs/Kg** content in the export item.

12. Quantity of import item at SI.No.12 (i.e. PVC Master Batch) may be allowed as **1.04 Kgs/Kg** content in the export item as claimed by the firm.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	20 / NC/2/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM REVIW00000300AM27
RA File Number	03AX04000375 AM25
Licence No and Date	0311033381/26/04/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Note: The written recommendation as given by Technical Expert will be communicated to the applicant as well as concerned RA through email.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	21 / NC/2/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM REVIW00000264AM27
RA File Number	05AX04001105 AM25
Licence No and Date	0511026821/23/07/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SI No	ITEM OF EXPORT	QUANTITY TO BE EXPORTED	ITEM OF IMPORT	QUANTITY & WASTAGE TO BE ALLOWED
1	MAGNESIUM FERRO SILICON (Si: 42.00 -66.70%, Mg: 5-7% & Ca: 0.8-3%)	600 MTS	FERRO SILICON (Silicon: 65.66%, Aluminium: 2.68%, Carbon: 0.242%, Phosphorous: 0.032% & Sulphur: 0.034%)	348.00 MTS FERROSILICON INCLUSIVE OF 7.0% WASTAGE OF SILICON PRESENT IN THE EXPORT PRODUCT.
			MAGNESIUM INGOT (Magnesium: 99.93%, Silicon: 0.024%, Manganese: 0.0193%, Aluminium: 0.0143%, Iron:	37.80 MTS INCLUSIVE OF 5.0% WASTAGE OF MAGNESIUM PRESENT IN THE

			0.00308%, Copper: 0.0024%, Nickel: 0.000575% & Other: 0.006345%)	EXPORT PRODUCT.
			CALCIUM METAL (Calcium: 98.58%, Magnesium: 0.46% & Aluminium: 0.42%).	11.97 MTS INCLUSIVE OF 5.0% WASTAGE OF CALCIUM PRESENT IN THE EXPORT PRODUCT.
RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	22 / NC/2/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	UKB ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00002607AM25
RA File Number	05AX04001404 AM25
Licence No and Date	0511027085/21/08/2024
Norms Committee Decision:	
The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	23 / NC/2/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	MLTC TUBES
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026

HQ File Number	HQRNORM APPLY 00002669AM25
RA File Number	08AX04000700 AM25
Licence No and Date	0811012468/23/08/2024
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	24 / NC/2/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00003066AM25
RA File Number	04AX04000540 AM25
Licence No and Date	0411008234/16/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Export Product - Add weight 29.5 kg./unit Import item 1- 0.523 MT as applied as import quantity is less than net content. Import item 2- 3.055 MT including 11% wastage Note: Thickness of items of import will be same as used in Export Product. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	25 / NC/2/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	OTTER CONTROLS INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026

and Date	
HQ File Number	HQRNORM APPLY 00003614AM25
RA File Number	31AX04000025 AM25
Licence No and Date	3111003975/11/10/2024
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	26 / NC/2/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	M&M FASTENERS INDIA
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM REVIW00000276AM27
RA File Number	07AX04001318 AM25
Licence No and Date	0711012876/23/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Export Product - Add wt.1- 39000 kg., 2- 6300 kg., 3- 5000 kg. Import 1- 82680 kg. including 112 % wastage. Import 2- 12350kg. including 96 % wastage. Import 3- 13400 kg. including 168 % wastage. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	27 / NC/2/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	RATNAMANI METALS AND TUBES LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00005356AM25
RA File Number	08AX04001609 AM25
Licence No and Date	0811013685/02/01/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to modify the norms as under: Note: The written recommendation as given by Technical Expert will be communicated to the applicant as well as concerned RA through email. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	28 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	SHRI NAVKAR METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00005607AM25
RA File Number	08AX04001696 AM25
Licence No and Date	0811013790/11/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 21.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	29 / NC/2/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	PASONDIA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026

HQ File Number	HQRNORM APPLY 00005648AM25
RA File Number	05AX04003484 AM25
Licence No and Date	0511030292/14/01/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: 1. Net weight of export items at SI.No.1 to 3 may be specified as 321.516 MT., 1405.463 MT & 1107.05 MT respectively. 2. Quantity of import item at SI.No.1 may be allowed as 229,813 Kgs as 1.01 Kgs. /Kg. content in the export items at SI.No. 1. 3. Quantity of import item at SI.No. 2 may be allowed as 949,223 Kgs as 1.01 Kgs./Kg. content in the export item at SI.No.2. 4. Quantity of import item at SI.No.3 may be allowed as 79,614 Kgs as 1.01 Kgs./Kg content in the export item at SI.No.3. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	30 / NC/2/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00005809AM25
RA File Number	34AX04000935 AM25
Licence No and Date	3411005994/23/01/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: 1. Quantity of import item at SI.No.1 (Aluminium Ingots) may be allowed as applied for i.e. 3773.363 MT as 1.02 Kgs/Kg content in the export item as claimed by the firm. 2. Quantity of import item at SI.No.2 (Magnesium) may be allowed as applied for i.e. 24.863 MT as 1.02 Kgs/Kg content in the export item as claimed by the firm.	

3. Quantity of import item at **SI.No.3 (Silicon)** may be allowed as applied for i.e. **21.038 MT as 1.02 Kgs/Kg** content in the export item as claimed by the firm.

4. Quantity of import item at **SI.No.4** (Aluminium Titanium Boron Ingot) may be allowed as applied for i.e. **3.825 MT as 1.02 Kgs/Kg** content in the export item as claimed by the firm.

5. Quantity of import item at **SI.No.5** [Iron (FE AL Tablet 80%)] may be allowed as applied for i.e. **1.913 MT as 1.02 Kgs/Kg** content in the export item as claimed by the firm.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	31 / NC/2/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	SRI TOOLS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00005942AM25
RA File Number	30AX04000631 AM25
Licence No and Date	3011006442/30/01/2025
Norms Committee Decision:	
The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	32 / NC/2/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	TUBOTECH STAINLESS INC
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00006002AM25
RA File Number	08AX04001841 AM25
Licence No and Date	0811014012/04/02/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on	

the recommendation of the technical authority, the committee decided to fix the norms as under:

1. Words "**Hot Finished; Outside diameter 73 mm and above** " may be suffixed with the description of import item.
2. Quantity of import item may be allowed as **107.53 MT as 1.0753 Kgs./Kg.** content in the export item as claimed by the firm, taking clue from **SION C- 831**.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	33 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	VALVEWORKS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00006050AM25
RA File Number	31AX04000425 AM25
Licence No and Date	3111004406/06/02/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	34 / NC/2/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	JUPITER LAMINATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00006135AM25
RA File Number	05AX04003883 AM25
Licence No and Date	0511030772/11/02/2025

Norms Committee Decision:

The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.

Case No.	35 / NC/2/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	ALUTECH PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00006370AM25
RA File Number	05AX04003826 AM25
Licence No and Date	0511031043/24/02/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

1. Quantity of import item at SI. No. 1 (Aluminium Foil stock/Aluminium Foil) may be allowed as **1.02 Kgs./Kg.** content in the export item at SI.No.1.
2. Import item at SI.No.2 (PVC Additives/Copolymer) may be allowed as **1.02 Kgs./Kg.** content in the export item at SI.No.1.
3. Quantity allowed of import item at SI. No.3 (Aluminium Foil stock/Aluminium Foil) may be allowed as **1.02 Kgs./Kg.** content in the export item at SI.No.2.
4. Import export item at SI.No.4 (PVC Resin) may be allowed as **1.02 kgs./kg.** content in the export item at SI.No.1.
5. Import item at SI.No.5([BOPA Film(Bi Oriented Polyamid Film)]) shall be of relevant thickness as contained/utilised in the export item at SI. No. 2 and its quantity may be allowed as **1.02 Kgs./Kg.** content in the export item.
6. Import item at SI.No.6 (Relevant Resin & Hardners) may be allowed up to **2% of FOB** Value of export item no.2

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	36 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	SUCHI SEMICON PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026

and Date	
HQ File Number	HQRNORM APPLY 00006629AM25
RA File Number	52AX04000407 AM25
Licence No and Date	5211012352/10/03/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	37 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	ALIAxis UTILITIES AND INDUSTRY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00006645AM25
RA File Number	03AX04006280 AM25
Licence No and Date	0311042042/11/03/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 13.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal.	
The case stands deferred.	

Case No.	38 / NC/2/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	SKIPPER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00006684AM25
RA File Number	02AX04000798 AM25
Licence No and Date	0211008339/13/03/2025
Norms Committee Decision:	

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

1. Quantity of import item at **SI.No.1**(Angles of relevant grade of Steel) may be allowed as **1.02 Kgs/Kg** content in the export item, as per **SION C-220**.
2. Quantity of import item at **SI.No.2** (Relevant H.R. Steel Plate) may be allowed may be allowed as **1.05 Kgs/Kg** content in the export item, as per **SION C-220**.
3. Quantity of import item at **SI.No.3** (HR Steel UPN) allowed as **1.02 Kgs/Kg** content in the export item.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	39 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00006686AM25
RA File Number	34AX04001075 AM25
Licence No and Date	3411006202/13/03/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	40 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00006768AM25

RA File Number	52AX04000415 AM25
Licence No and Date	5211012526/20/03/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	41 / NC/2/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00006852AM25
RA File Number	03AX04006560 AM25
Licence No and Date	0311042450/24/03/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Note: The written recommendation as given by Technical Expert will be communicated to the applicant as well as concerned RA through email. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	42 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00006920AM25
RA File Number	04AX04001276 AM25
Licence No and Date	0411009383/27/03/2025
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	43 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	MLTC TUBES
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00006941AM25
RA File Number	08AX04002181 AM25
Licence No and Date	0811014566/28/03/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	44 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	H D WIRE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00006954AM25
RA File Number	56AX04000570 AM25
Licence No and Date	5611003785/29/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	45 / NC/2/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00006950AM25
RA File Number	03AX04006004 AM25
Licence No and Date	0311042648/29/03/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Note: The written recommendation as given by Technical Expert will be communicated to the applicant as well as concerned RA through email. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	46 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	GALA PRECISION ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00006955AM25
RA File Number	03AX04006686 AM25
Licence No and Date	0311042677/29/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	47 / NC/2/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00006949AM25
RA File Number	03AX04006623 AM25
Licence No and Date	0311042647/29/03/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Note: The written recommendation as given by Technical Expert will be communicated to the applicant as well as concerned RA through email. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	48 / NC/2/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00000075AM26
RA File Number	04AX04001292 AM25
Licence No and Date	0411009433/03/04/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: ITEM OF EXPORT ROTAR BLADE FOR WIND TURBINE - 50 NOS IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED	

1. WEIGHT PER BLADE SHOULD BE **9,418 KG**

2. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED AS PER G.N.4

15, 16, 17, 24, 33, 34, 35, 36, 37, 44, 45, 46, 47, 48, 53, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 129, 130, 131, 132

FOLLOWING ITEMS ARE CONSUMBALES AND MAY BE ALLOWED TOGETHER WITHIN 2 % OF FOB VALUE

30, 31, 32, 38, 39, 40, 41, 42, 43, 44, 51,54

3. REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	49 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	OM DRISHIAN INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00000116AM26
RA File Number	05AX04004295 AM25
Licence No and Date	0511031832/07/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	50 / NC/2/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00000117AM26

RA File Number	05AX04004467 AM25
Licence No and Date	0511031833/07/04/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Import item - 1 to 6- Net to net as per GN4. Import item - 7- Net content in Export Product + 1% wastage. Note: Specifications of imported cable will be same as used in Export Product. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	51 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	LS CABLE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00000118AM26
RA File Number	33AX04000003 AM26
Licence No and Date	3311002602/07/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 12.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	52 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	AEQUS COOKWARE PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026

and Date	
HQ File Number	HQRNORM APPLY 00000128AM26
RA File Number	07AX04000033 AM26
Licence No and Date	0711014133/08/04/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	53 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00000137AM26
RA File Number	04AX04000013 AM26
Licence No and Date	0411009451/08/04/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	54 / NC/2/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00000138AM26
RA File Number	05AX04004431 AM25
Licence No and Date	0511031852/08/04/2025
Norms Committee Decision:	

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Note: The written recommendation as given by Technical Expert will be communicated to the applicant as well as concerned RA through email.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	55 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	NICCO CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00000232AM26
RA File Number	02AX04000024 AM26
Licence No and Date	0211008523/15/04/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	56 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00000258AM26
RA File Number	04AX04000029 AM26
Licence No and Date	0411009471/16/04/2025
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	57 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	KOTHARI METSOL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00000303AM26
RA File Number	31AX04000010 AM26
Licence No and Date	3111004672/17/04/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	58 / NC/2/MEET/Apr/202627/2			
Case Status	Case Approved			
Party Name	JAI BALAJI INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026			
HQ File Number	HQRNORM APPLY 00000343AM26			
RA File Number	02AX04000028 AM26			
Licence No and Date	0211008555/21/04/2025			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY AND WASTAGE TO BE

				ALLOWED
1	LOW CARBON FERRO CHROMIUM (LCFECR) WITH CHROMIUM CONTENT 62% (+/- 5%) (CONTAINING 127.35 MT CHROMIUM OBTAINED FROM 500.89 MT (GROSS) FERRO SILICO CHROMIUM AND 141.11 MT CHROMIUM OBTAINED FROM 513.14 MT (GROSS) CHROMIUM ORE) APPROX	433.00 MTS	FERRO SILICO CHROMIUM WITH CHROMIUM CONTENT 30% (+/- 5%)	500.90 MTS INCLUSIVE OF 18% WASTAGE OF FERRO SILICO CHROMIUM TO GET 127.35 MT CHROMIUM.
RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	59 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00000348AM26
RA File Number	03AX04000259 AM26
Licence No and Date	0311043174/21/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	60 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00000365AM26

RA File Number	07AX04000093 AM26
Licence No and Date	0711014232/21/04/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	61 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	AMAN METAL FINISHERS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00000443AM26
RA File Number	05AX04004370 AM25
Licence No and Date	0511032121/24/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 15.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	62 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	ZOBELE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00000452AM26
RA File Number	03AX04000343 AM26
Licence No and Date	0311043290/25/04/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further	

examination and comment of technical authority.

The case stands deferred.

Case No.	63 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00000480AM26
RA File Number	03AX04000299 AM26
Licence No and Date	0311043305/25/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 12.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	64 / NC/2/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00000472AM26
RA File Number	03AX04000325 AM26
Licence No and Date	0311043301/25/04/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Note: The written recommendation as given by Technical Expert will be communicated to the applicant as well as concerned RA through email.	

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	65 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	PARAMOUNT COMMUNICATIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00000467AM26
RA File Number	05AX04000232 AM26
Licence No and Date	0511032149/25/04/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	66 / NC/2/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00000565AM26
RA File Number	03AX04000377 AM26
Licence No and Date	0311043479/01/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Note: The written recommendation as given by Technical Expert will be communicated to the applicant as well as concerned RA through email.	

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	67 / NC/2/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00000619AM26
RA File Number	03AX04000354 AM26
Licence No and Date	0311043539/05/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Note: The written recommendation as given by Technical Expert will be communicated to the applicant as well as concerned RA through email. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	68 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00000681AM26
RA File Number	34AX04000068 AM26
Licence No and Date	3411006415/08/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further	

examination and comment of technical authority.

The case stands deferred.

Case No.	69 / NC/2/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00000695AM26
RA File Number	07AX04000202 AM26
Licence No and Date	0711014390/08/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: ITEM OF EXPORT BLADE N 81.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WUEGS))(TOTAL 42 NOS) TOTAL EXPORT ITEM WEIGHT OF 10,76,116 KG +/-1% ITEM OF IMPORT 1. Import items at SI.No. 2-20,24-35,45,46,52,56,63-74,79,93,98-109,113-116,122,123,124 are components and allowed as per GN 4. 2. Import items 94-97,111,117-121 are consumables may be allowed within over all value of 5 % of fob (all together) 3. Rest of items allowed as applied for.	

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	70 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	SKP MERCHANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00000773AM26
RA File Number	02AX04000111 AM26
Licence No and Date	0211008680/13/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	71 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00000832AM26
RA File Number	05AX04000411 AM26
Licence No and Date	0511032615/15/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 15.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	72 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00000837AM26
RA File Number	05AX04000493 AM26
Licence No and Date	0511032624/15/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	73 / NC/2/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	AGRAWAL METAL WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00000838AM26
RA File Number	33AX04000017 AM26
Licence No and Date	3311002680/15/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Import item - 1.01.kg./ kg. of Export Product as applied. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	74 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00000845AM26
RA File Number	03AX04000695 AM26
Licence No and Date	0311043892/16/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	75 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	MMP INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00000938AM26
RA File Number	50AX04000013 AM26
Licence No and Date	5011001986/20/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	76 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	DEXGREEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00001042AM26
RA File Number	31AX04000076 AM26

Licence No and Date	3111004822/23/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	77 / NC/2/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	STEEL INFRA SOLUTIONS COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00001073AM26
RA File Number	50AX04000016 AM26
Licence No and Date	5011001995/27/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: 1. Import item at SI No.1 shall be of relevant grade and size as contained / utilized in the export item at SI.No.1 and its quantity allowed as 1.02 Kgs/Kg content in the export item at SI.No.1. 2. Import item at SI No.2 shall be of relevant grade and size as contained / utilized in the export item at SI.No.2 and its quantity allowed as 1.02 Kgs/Kg content in the export item at SI.No.2. 3. Import item at SI No.3 shall be of relevant grade and size as contained / utilized in the export item at SI.No.3 and its quantity allowed as 1.02 Kgs/Kg content in the export item at SI.No.3. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	78 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	TIRUPATI PLASTOMATICS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00001160AM26
RA File Number	13AX04000060 AM26
Licence No and Date	1311003950/29/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	79 / NC/2/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	LSKB ALUMINIUM FOILS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00001181AM26
RA File Number	05AX04000789 AM26
Licence No and Date	0511033033/30/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: 1. Import item at SI.No. 1 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 86,065 Kgs. as 1.05 Kgs/Kg content in the export item, taking clue from SION C-1749. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	80 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	H D WIRE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00001202AM26
RA File Number	56AX04000112 AM26
Licence No and Date	5611003925/30/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	81 / NC/2/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	SHAKUNT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00001234AM26
RA File Number	30AX04000141 AM26
Licence No and Date	3011007084/02/06/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: 1. Export item to contain 493.2 MT of Steel Wire. 2. Import item shall be of relevant grade as contained /utilized in the export item and its quantity allowed as 498.1 MT 1.01 Kgs./Kg. content in the export item. RA concerned may take further necessary action as per above decision of NC, subject to	

compliance with other usual conditions of the FTP and HBP.

Case No.	82 / NC/2/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00001249AM26
RA File Number	05AX04000826 AM26
Licence No and Date	0511033083/03/06/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Import Item - 1 to 6- Net to net as per GN4. Import Item - 7- Net content in Export Product + 1% wastage. Note: Specifications of imported cable will be same as used in Export Product. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	83 / NC/2/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	LANKA SWISSTEK PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00001264AM26
RA File Number	07AX04000374 AM26
Licence No and Date	0711014625/03/06/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on	

the recommendation of the technical authority, the committee decided to fix the norms as under:

Import Item - 1- **1.05 kg./kg.** weight of Export Product 1.

Import Item - 2- **1.05 kg./kg.** weight of Export Product 2.

Import Item - 3- **1.05 kg./kg.** weight of Export Product 3.

Import Item - 4- **1.05 kg./kg.** weight of Export Product 4.

Note: Size of items of import will be same as used in Export Product.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	84 / NC/2/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00001289AM26
RA File Number	03AX04001088 AM26
Licence No and Date	0311044488/04/06/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Note: The written recommendation as given by Technical Expert will be communicated to the applicant as well as concerned RA through email.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	85 / NC/2/MEET/Apr/202627/2
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Case Status	Case Approved
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00001351AM26
RA File Number	33AX04000028 AM26
Licence No and Date	3311002732/06/06/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	BLEACHED KRAFT PAPER PRINTED WITH WAX, (25 TO 50 GSM)	50.00 MTS	BLEACHED KRAFT PAPER (25 - 40 GSM) QTY: 52.50 MTS	1.02 KG/KG ON THE NET WEIGHT OF BLEACHED KRAFT PAPER 25 TO 40 GSM IN THE EXPORT PRODUCT.
2	WAX COATED AND LAMINATED PAPER (20 TO 70 GSM)	50.00 MTS	BLEACHED KRAFT PAPER (25 - 40 GSM) QTY: 52.50 MTS	1.02 KG/KG ON THE NET WEIGHT OF BLEACHED KRAFT PAPER 25 TO 40 GSM IN THE EXPORT PRODUCT
3	ALUMINIUM COATED PAPER WRAP, 25-50 GSM	275.00 MTS	ALUMINIUM FOIL (6-12 MICRON) QTY: 104.50 MTS	1.01 KG/KG ON THE NET WEIGHT OF ALUMINIUM FOIL (6-12 MICRON) IN THE EXPORT PRODUCT.
			BLEACHED KRAFT PAPER (25 - 40 GSM) QTY: 189.45 MTS	1.02 KG/KG ON THE NET WEIGHT OF BLEACHED KRAFT PAPER 25 TO 40 GSM IN THE EXPORT PRODUCT

4	ALUMINIUM BARE FOIL, 12 MICRON	25.00 MTS	ALUMINIUM FOIL (6-12 MICRON) QTY: 27.50 MTS	1.01 KG/KG ON THE NET WEIGHT OF ALUMINIUM FOIL (6-12 MICRON) IN THE EXPORT PRODUCT.
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NOTE: THE MICRON SIZE OF THE IMPORTED ALUMINIUM FOILS & GSM OF BLEACHED CRAFT PAPER SHOULD MATCH THE MICRON SIZE OF THE ALUMINIUM FOIL AND GSM OF BLEACHED CRAFT PAPER OF THE EXPORT PRODUCT.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	86 / NC/2/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	COLORSHINE COATED PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00001453AM26
RA File Number	03AX04001128 AM26
Licence No and Date	0311044683/11/06/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE APPLIED
1	PRIME PREPAINTED /COLOUR ALU ZINC COATED STEEL	2083.35 MTS	FLAT ROLLED PRODUCTS OF IRON OR NON ALLOY STEEL OF A WIDTH 600 MM OR MORE, CLAD, PLATED OR COATED PLATED OR COATED WITH ALUMINIUM, PLATED OR COATED WITH ALUMINIUM ZINC ALLOYS. QTY: 2250.018 MTS	2180.52 MTS INCLUSIVE OF 6.80% WASTAGE ON THE NET CONTENT OF COLD ROLLED NON-ALLOY STEEL COILS COATED/PLATED WITH ALUMINIUM ZINC ALLOYS IN THE EXPORT PRODUCT.

NOTE:

1. THE EXPORT PRODUCT (PRIME PREPAINTED /COLOUR ALU ZINC COATED NON ALLOY STEEL) SHOULD BE EITHER IN THE FORM OF COILS/SHEETS.
2. THE THICKNESS OF THE EXPORT PRODUCT SHOULD BE MORE THAN THE THICKNESS OF THE ITEM OF IMPORT.
3. THE THICKNESS OF IMPORTED COLD ROLLED STEEL SHEETS/COILS COATED/PLATED WITH ALUMINIUM ZINC ALLOYS SHOULD BE BETWEEN 0.22 AND 0.58 MM AGAINST EXPORT OF COLD ROLLED STEEL SHEETS/COILS COATED/PLATED WITH ALUMINIUM ZINC ALLOYS OF THICKNESS 0.25 MM TO 0.60 MM.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	87 / NC/2/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	COLORSHINE COATED PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00001452AM26
RA File Number	03AX04001135 AM26
Licence No and Date	0311044682/11/06/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE APPLIED
1	PRIME PREPAINTED /COLOUR ALU ZINC COATED STEEL.	1580.70 MTS	FLAT ROLLED PRODUCTS OF IRON OR NON ALLOY STEEL OF A WIDTH 600 MM OR MORE, CLAD, PLATED OR COATED PLATED OR COATED WITH ALUMINIUM, PLATED OR COATED WITH ALUMINIUM ZINC ALLOYS QTY: 1707.16 MTS	1654.42 MTS INCLUSIVE OF 6.80% WASTAGE ON THE NET CONTENT OF COLD ROLLED NON-ALLOY STEEL COILS COATED/PLATED WITH ALUMINIUM ZINC ALLOYS IN THE EXPORT PRODUCT.

NOTE:

1. THE EXPORT PRODUCT (PRIME PREPAINTED /COLOUR ALU ZINC COATED NON-ALLOY STEEL) SHOULD BE EITHER IN THE FORM OF COILS/SHEETS.
2. THE THICKNESS OF THE EXPORT PRODUCT SHOULD BE MORE THAN THE THICKNESS OF THE ITEM OF IMPORT.
3. THE THICKNESS OF IMPORTED COLD ROLLED STEEL SHEETS/COILS COATED/PLATED WITH ALUMINIUM ZINC ALLOYS SHOULD BE BETWEEN 0.22 AND 0.58 MM AGAINST EXPORT OF COLD ROLLED STEEL SHEETS/COILS COATED/PLATED WITH ALUMINIUM ZINC ALLOYS OF THICKNESS 0.25 MM TO 0.60 MM.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	88 / NC/2/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00001556AM26
RA File Number	07AX04000470 AM26
Licence No and Date	0711014774/18/06/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

ITEM OF EXPORT:

BLADE N 81.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS))((TOTAL 42 NOS) TOTAL EXPORT ITEM WEIGHT OF 10,73,760 KG +/-1%

ITEM OF IMPORT:

1. IMPORT ITEMS AT **SI.NO. 2-20,24-35,45,46,52,56,63-74,79,93,98-109,113-116,136-146** ARE COMPONENTS ANDMAY BE ALLOWED AS PER GN 4.

2. IMPORT ITEMS **94-97,111,117-121** ARE CONSUMBALES MAY BE ALLOWED WITHIN OVER ALL VALUE OF **5 % OF FOB** (ALL TOGETHER)

3. REST OF ITEMS ALLOWED AS APPLIED FOR.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	89 / NC/2/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00001558AM26
RA File Number	07AX04000469 AM26
Licence No and Date	0711014776/18/06/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

ITEM OF EXPORT

BLADE N 81.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS))((TOTAL 42 NOS) TOTAL EXPORT ITEM WEIGHT OF 10,73,760 KG +/-1%

ITEM OF IMPORT

1. IMPORT ITEMS AT **SI.NO. 2-20, 24-35, 45, 46, 52, 56, 63-74, 79, 93, 98-109, 113-116, 136-**

146 ARE COMPONENTS ANDMAY BE ALLOWED AS PER GN 4.

2. IMPORT ITEMS 94-97,111,117-121 ARE CONSUMBALES MAY BE ALLOWED WITHIN OVER ALL VALUE OF 5 % OF FOB (ALL TOGETHER)

3. REST OF ITEMS ARE ALLOWED AS APPLIED FOR.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	90 / NC/2/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00001559AM26
RA File Number	07AX04000468 AM26
Licence No and Date	0711014777/18/06/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

ITEM OF EXPORT

**BLADE N 81.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS))
((TOTAL 42 NOS) TOTAL EXPORT ITEM WEIGHT OF 10,73,760 KG +/-1%**

ITEM OF IMPORT

1. IMPORT ITEMS AT SI.NO. 2-20,24-35,45,46,52,56,63-74,79,93,98-109,113-116,136-140 ARE COMPONENTS ANDMAY BE ALLOWED AS PER GN 4.

2. IMPORT ITEMS **94-97,111,117-121** ARE CONSUMBALES MAY BE ALLOWED WITHIN OVER ALL VALUE OF **5 % OF FOB** (ALL TOGETHER)

3. REST OF ITEMS ARE ALLOWED AS APPLIED FOR.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	91 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00001568AM26
RA File Number	08AX04000480 AM26
Licence No and Date	0811015328/19/06/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	92 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	S. S. FABRICATORS & MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00001572AM26
RA File Number	50AX04000006 AM26
Licence No and Date	5011002031/19/06/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 15.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal.

The case stands deferred.

Case No.	93 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	EMIRATES ALUMINIUM CONCEPTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00001700AM26
RA File Number	56AX04000144 AM26
Licence No and Date	5611003985/25/06/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	94 / NC/2/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	C.M. RAJGARHIA PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00001720AM26
RA File Number	02AX04000232 AM26
Licence No and Date	0211008969/26/06/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:	
1. Net Weight of export item may be specified as 7152 Kgs.	

2. Import item at **SI.No.1** shall be of relevant thickness as contained/utilized in the export item and its quantity allowed as **1.03 Kgs/Kg** content in the export item.

3. Import item at **SI.No.2** shall be of relevant thickness as contained/utilized in the export item and its quantity allowed as **1.05 Kgs/Kg** content in the export item.

4. Import item at **SI.No.3** shall be of relevant thickness as contained/utilized in the export item and its quantity allowed as **1.05 Kgs/Kg** content in the export item.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	95 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00001789AM26
RA File Number	04AX04000287 AM26
Licence No and Date	0411009875/30/06/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 22.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	96 / NC/2/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	DEXGREEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00001830AM26
RA File Number	31AX04000139 AM26
Licence No and Date	3111005033/02/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 12.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal.

The case stands deferred.

Case No.	97 / NC/2/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	EASY PHOTO VOLTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00001836AM26
RA File Number	05AX04000995 AM26
Licence No and Date	0511033640/03/07/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Import Item 1 to 4 & 7 to 10 - Net content in Export Product + **1% wastage.**

Import Item 5,6,11 & 12 - **Net to net as per GN4.**

Note: Specification of cells to be imported will be same as used in Export Product.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	98 / NC/2/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00001867AM26

RA File Number	07AX04000557 AM26
Licence No and Date	0711014940/04/07/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: ITEM OF EXPORT BLADE N 81.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS)) ((TOTAL 42 NOS) TOTAL EXPORT ITEM WEIGHT OF 10,75,396 KG +/-1% ITEM OF IMPORT 1. IMPORT ITEMS AT SI.NO. 2-20,24-35,45,46,52,56,63-74,76,90,95-106,110-113,143,145 ARE COMPONENTS AND ALLOWED AS PER GN 4. 2. IMPORT ITEMS 91-94,108,114-131,139-142,144 ARE CONSUMBALES ARE ALLOWED WITHIN OVER ALL VALUE OF 5 % OF FOB (ALL TOGETHER). 3. Rest of items are allowed as applied for. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	99 / NC/2/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	D.BHATIA & COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00001931AM26
RA File Number	05AX04001171 AM26
Licence No and Date	0511033740/08/07/2025

Norms Committee Decision:

The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.

Case No.	100 / NC/2/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	MANAKSIA COATED METALS & INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202627/ 2 and 12/05/2026
HQ File Number	HQRNORM APPLY 00001996AM26
RA File Number	02AX04000223 AM26
Licence No and Date	0211009061/10/07/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	COLD ROLLED ZINC (43.5%) & ALLUMINIUM - SILICON (56.5%) ALLOY COLOUR COATED NON-ALLOY STEEL SHEETS/WIDE COILS MANUFACTURED FROM (COLD ROLLED FULL HARD NON-ALLOY STEELS COILS GRADE - JIS G 3141 SPCC 1B)	11255.00 MTS	COLD ROLLED FULL HARD NON-ALLOY STEEL COILS, THICKNESS RANGE 0.10MM - 0.49MM. STEEL GRADE IS JIS G 3141 SPCC 1B. QTS: 11119.94 MTS	1.035 KG/KG ON THE NET WEIGHT OF COLD ROLLED FULL HARD STEEL COILS IN THE EXPORT PRODUCT.
			ZINC AND ALUMINIUM SILICON ALLOY INGOTS, ZINC (43.5%) & ALUMINIUM - SILICON (56.5%)	1.015 KG/KG ON THE NET CONTENT OF ZINC AND ALUMINIUM SILICON ALLOY

			ALLOY INGOT QTY: 494.36 MTS	IN THE EXPORT PRODUCT.
RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.				